

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **22.07.2024** THROUGH VIDEO CONFERENCE

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**PRESENT:** HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)  
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**IN THE MATTER OF** : Daxen Agritech India Pvt Ltd  
Vs  
Daeshsan Trading India Pvt Ltd

**MAIN PETITION NUMBER** : TCP/111/IB/2017

**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/1853(CHE)2023

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**ORDER**

Present: Ms. Elamathi, Ld. Counsel for Liquidator along with Liquidator.  
Mr. V.V.Sivakumar, Ld. Counsel for Axis Bank.

Ld. Counsel for the Liquidator submits that IA/1842/2023 has already been disposed of on 21.06.2024. **Registry is directed to place the Order in the process file.**

IA(IBC)/1853(CHE)2023 has been seeking dissolution of the Corporate Debtor.

Ld. Counsel submits that Axis Bank has sought time to make the payment upto first week of August 2024.

Ld. Counsel submits that after receipt of payment, the Applicant may be given liberty to revise the Form-H.

At request, list the Application for hearing on **19.08.2024**.

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**[VENKATARAMAN SUBRAMANIAM]  
MEMBER (TECHNICAL)**

MS

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**[SANJIV JAIN]  
MEMBER (JUDICIAL)**